CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.504/TT/2019

Dated:17.3.2020

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of2nos. of assets under Eastern Region Strengthening Scheme VI Project.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 1.4.2020.

- a. With reference to Para 20 and Para 23 of the order dated 1.9.2017 in Petition 209/TT/2016, submit/clarify the following:-
 - I. Copy of RCE approved by Board of Directors.
 - II. Whether the RCE in question was filed through an affidavit and was considered by the Commission.
- b. The capital cost incurred upto COD as mentioned in para 4 varies with para 6 of the instant petition. Clarify the reason for variation with supporting documents.
- c. With regard to Interest During Construction, submit the following:-
 - I. Position of loans as indicated in Forms 6, 9C & 12B reconciled with cash expenditure as on COD and actual discharge of IDC, as per para 32 of the order dated 1.9.2017 in Petition No. 209/TT/2016.
 - II. IDC discharge statement for Asset I.
- d. With regard to the additional capitalization in 2014-19 period, clarify/submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19period:-

Asset No.	Head- wise /Party- wise	Partic ulars [#]	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)					Reversal (year wise)					F	Additional Liability Recognized^				Outstanding liability as on 31.3.2019	
					2014-19 period					2014-19 Period						2014-19 Period					
									-					_							-
									_					_						-	-

[#] TL/SS/Communication Systems etc.

- III. Justifications for Additional Capitalization claimed in 2019 24 period.
- e. Details for Asset I in Forms 5, 5A and 12B.
- f. All tariff Forms in excel format for 2014-19 period.
- g. Whether the transmission is complete and all the assets have been put into commercial operation?
- 2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/ (Rajendra Kumar Tewari) Bench Officer

^{*}Whichever is later

[^]Works deferred for execution, contract amendment - please specify